

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION NO. 466/2017**

**DATE OF DECISION:- 27<sup>th</sup> FEBRUARY, 2018**

**Coram:- Hon'ble Shri. R. Vijaykumar, Member (A)**

**Shri. Maheshkumar B. Chavan**  
 S/o. Babasaheb Chavan,  
 Age:- 36 years, Occupation:- Nil  
 R/o. Maji Sainik Vasahat,  
 Sonavane Plot No. 2, Miraj 416410.  
 ....**Applicant**  
**(Applicant by Advocate Ms Chaitrali Parab)**

**Versus**

**1. Union of India**

Through The Secretary  
 Ministry of Communication & I.T.,  
 Sanchar Bhavan, sansad Marg,  
 P.O., New Delhi 110 001.

**2. Chief Post Master General,**

Maharashtra Circle, Old G.P.O. Bldg,  
 W.H. Marg, 2<sup>nd</sup> Floor, fort,  
 At Post Mumbai 400 001.

**3. The Post Master General,**  
 Goa, Region, Panji- 403001.

**4. Sr. Supdt. Of Post Offices**

Sangali Division, sangali 416416.

....**Respondents**

**ORDER (ORAL)**

**1.** Both the applicant and his counsel has last attended the initial hearing on 14.08.2017 and have been absent since then including today.

**2.** Mohd. Naved Mulla, learned proxy counsel appeared on behalf of Shri. A.M.

Sethna, learned counsel for respondents.

**3.** It appears that the applicant and his Advocate both are not interested to proceed with the matter and taking this view based on the repeated absence of the applicant and his Advocate, the OA is treated as dismissed for default of non-appearance of the applicant and his Advocate. No costs.

*(R. Vijaykumar)*  
**Member (A)**

*srp*